
(2017) 02 JH CK 0105
In the Jharkhand High Court
Case No : 170 of 2017

Abhay Mohan Sahay

APPELLANT

Vs

The State of Jharkhand through ACB

RESPONDENT

Date of Decision : 16-02-2017

Acts Referred:

[Indian Penal Code, 1860](#), [Section 34](#), [Section 379](#), [Section 323](#), [Section 384](#) - Acts done by several persons in furtherance of common intention - Punishme

Citation : (2017) 02 JH CK 0105

Hon'ble Judges : Anant Bijay Singh

Bench : SINGLE BENCH

Advocate : Anil Kumar

Final Decision : Disposed

Judgement

1. The instant criminal appeal has been filed under Section 14-A of the SC/ST (POA) amended Act, 2015 which came into effect on 01.01.2016.
2. The present appeal has been filed on behalf of the appellant being aggrieved and dissatisfied with the order dated 16.01.2017 passed in B.P No. 56 of 2017 by Sri Girish Chandra Sinha, the learned Addl. Sessions Judge-1, Palamau at Daltonganj whereby and whereunder the appellant's bail petition was rejected in connection with Hussainabad P.S. Case No. 196 of 2015, corresponding to G.R. No. 2459 of 2015 for the offence under sections 384, 379, 323, 34 I.P.C and under section 3 (1) SC/ST (POA)

Act pending in the Court of learned S.D.J.M, Palamau at Daltonganj.

3. Learned counsel for the appellant has submitted that the appellant has been falsely implicated in this case. The appellant has no criminal antecedent. It is further

submitted that the appellant is in jail custody since 30.12.2016 and co-accused of this

case namely, Buchun Singh @ Sanjay Singh and Raju Singh have already been granted

bail by this Court in B.A. No. 5977 of 2016.

4. Learned A.P.P opposed the prayer for bail.

5. In the facts and circumstances of the case the above named appellant is directed

to be released on bail on furnishing bail bond of Rs. 10,000/- (ten thousand) with two

sureties of the like amount each to the satisfaction of the court of learned S.D.J.M,

Palamau at Daltonganj in connection with Hussainabad P.S. Case No. 196 of 2015, corresponding to G.R. No. 2459 of 2015, subject to the condition that one of the bailors

must be father of the appellant.

6. The criminal appeal stands allowed and disposed of.